

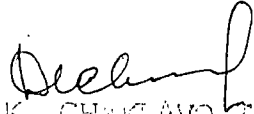
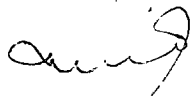
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA/T&RA/CCP No. 2701/90 1996

M.C. Mittal Shri O.P. Bansal  
APPLICANT(S) COUNSEL

## VERSUS

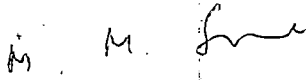
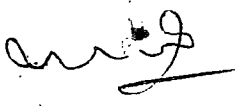
RESPONDENT(S) \_\_\_\_\_ COUNSEL \_\_\_\_\_

Date	Office Report	Orders
	<p>R. I. Koh and S. Somani R. S. Somani</p>	<p>21.12.1990.</p> <p>Present: Shri C.P. Bansal, Counsel for the applicant.</p> <p>Heard the learned counsel of the applicant. Issue notice to the respondents on admission and interim relief returnable on 13.2.1991. In the meanwhile, the respondents to file counter-affidavit within 4 weeks and the applicant his rejoinder, if any, within 2 weeks thereafter.</p> <div style="display: flex; justify-content: space-around; align-items: flex-end;"> <div style="text-align: center;">               (D.K. CHAKRAVARTY)              MEMBER (A)           </div> <div style="text-align: center;">               (P.K. KISHORE)              VICE CHAIRMAN (J)           </div> </div>

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Date	Office Report	Orders
		<p data-bbox="644 389 821 429">18.2.1991</p> <p data-bbox="663 481 1491 560">Present : Shri O.P. Bansal, counsel for the applicant.</p> <p data-bbox="663 652 1533 1021">The learned counsel of the applicant states that he has received the necessary reliefs from the respondents and on that ground he does not wish to pursue the present application. The application is, therefore, dismissed as withdrawn.</p> <div data-bbox="686 1060 1063 1218"><p data-bbox="757 1060 1063 1139"></p><p data-bbox="686 1152 911 1218">(M.M. SINGH) MEMBER(A)</p></div> <div data-bbox="1219 1034 1533 1218"><p data-bbox="1298 1034 1533 1139"></p><p data-bbox="1219 1152 1533 1218">(P.K. KARTHA) VICE CHAIRMAN (J)</p></div>